

No. 150/2019
P3: Civil Lines
State V. Sanjeev Kumar
u/s 376 IPC
23.06.2020

Present: S.S. Prasad, Ld. Counsel for accused/applicant
through VC.

Ld. APP for the State through VC.

Ms. Lakshmi Raina, Ld. Counsel for DCW through VC.

IO/WSI Gurdeep Kaur in person.

The reply of the bail application filed by IO.

Arguments heard on the application of urgent hearing of
the bail application of the accused/applicant.

It is submitted by Ld. Counsel for applicant/accused that
the accused is in judicial custody for more than one year and
the evidence of the complainant/victim has already been
recorded and made a request that the accused may kindly be
released on bail.

Having heard the submissions made by Ld. Counsel for the
accused/applicant, Ld. APP for the State as well as Ld. Counsel
for DCW and in view of the Practice Directions issued by the
Hon'ble High Court of Delhi, let notice of the application be
served upon the complainant/victim through IO for
27.06.2020.



IO is also directed to appear in person or through
video conferencing on the next date.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

23.06.2020